

**THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU  
(Through Web-based Video Conferencing platform)**

**ITEM No.13  
CP(IB) No.105/BB/2021**

**IN THE MATTER OF:**

M/s. Limnea Technologies Pvt. Ltd. ... Petitioner  
Vs.  
Registrar of Companies ... Respondent

**Order U/s. 59 of the I&B Code, 2016**

**Order delivered on 05.04.2022**

**CORAM:**

**SHRI AJAY KUMAR VATSAVAYI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Shradha Swarup, Adv.  
For the Respondent : --

**ORDER**

1. Heard Ms. Shradha Swarup, learned Counsel for the Petitioner.
2. The report of RoC is taken on record. The learned Counsel for the Petitioner submits that since there are no objection raised by the RoC, hence, there is no need to file any response thereto.
3. In spite of service of notice and in spite of availing substantial time, no report is filed on behalf of the Official Liquidator till date. However, two weeks more time is granted to the Official Liquidator to file its report, failing which it shall be deemed that there is no objection from the Official Liquidator and the appropriate order would be passed based on the records available.
4. If any report is filed by the Official Liquidator, the Petitioner is at liberty to file response thereto within one week from the date of receipt of the report.
5. List the CP on **27.05.2022.**

—sd—

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

—sd—

**(AJAY KUMAR VATSAVAYI)  
MEMBER (JUDICIAL)**